

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

ORDER

Dated: Guwahati the 09th April, 2024

No. LRI/01/75(Part - III)/559/2024 ## In exercise of the powers conferred under Article 229 of the Constitution of India read with Rule 6 of the Gauhati High Court Services (Appointment, Conditions of Service and Conduct) Rules, 1967, Hon'ble the Chief Justice has been pleased to appoint the following person temporarily in the post of **Research Officer** in the establishment of Law Research Institute, Gauhati High Court, Guwahati in the scale of pay of Rs. 30000-110000/- (PB-4) with Grade Pay of Rs. 13300/- per month plus other allowances, as admissible under the Rules, with effect from the date of his joining, subject to the condition that in the event of adverse police verification report, his service will be terminated forthwith without assigning any reason whatsoever.

Sl. No.	Name of Person	Vice
1	Sri Bhargab Dev Sarmah	Vice Dr Ranga Ranjan Das released to join in the post of Director, Law Research Institute.

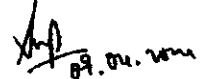
The service of the aforementioned candidate shall be governed by "The New Defined Contribution Pension Scheme" issued by the Government of Assam, Finance (Budget) Department vide office memorandum No. BW.7/2008/Pt/40, Dtd. Dispur the 6th October, 2009. The selected candidate will have to submit an undertaking to that effect at the time of joining in the Law Research Institute, Gauhati High Court, Guwahati.

He will be on probation for a period of 1(one) year with effect from the date of his joining. He is directed to join his duty within 15 (fifteen) days from the date of receipt of this order.

Further, he is directed to submit his medical certificate of fitness from Medical Officer of Govt. or from any Medical-Officer-in-charge of a Civil Station and submit the report to the Institute at the time of joining.

The above candidate, if presently employed in Central/ State Government service shall submit release order from the former employer at the time of joining.

By order,



REGISTRAR GENERAL

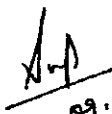
Dated: 09th 04.2024

Memo No. LRI/01/75/560 - 573/2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29
2. The LR cum Commissioner and Secretary to the Govt. of Assam, Judicial Deptt., Dispur, Guwahati - 6
3. The Joint Secretary to the Govt. of Assam, Finance (SIU) Deptt, Dispur, Guwahati - 6
4. The Joint Secretary to the Govt. of Assam, Finance (Budget) Deptt, Dispur, Guwahati- 6
5. The Director of Accounts & Treasuries, Assam, Guwahati-6

6. The Director, Law Research Institute, Gauhati High Court, Guwahati for information and necessary action
7. The Director, Assam Gazette, Assam Govt. Press, Bamunimaidan, Guwahati-21 for publication of the same in the next issue of Assam Gazette
8. The Treasury Officer, Kamrup Treasury, Guwahati
9. The Project Manager, Gauhati High Court, for immediate uploading of the notification in the official website of the Gauhati High Court under the relevant section.
10. The Administrative Officer (Judicial), Establishment section, Gauhati High Court, Guwahati.
11. C.A. to the Registrar General Gauhati High Court, Guwahati
12. C.A. to the Registrar (Vigilance/Judicial/Administration/Establishment) Gauhati High Court, Guwahati
13. Sri Bhargab Dev Sarmah, Mangaldai Town, Ward No. 4, Baruapara, Darrang, Pin- 784125 Assam
14. The Order file


09.01.2014
REGISTRAR GENERAL
Gauhati High Court, Guwahati